## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3830
ANSWERED ON:20.03.2013
CLEAN DEVELOPMENT MECHANISM
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## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has set up a Clean Development Mechanism(CDM) facilitation cell;
- (b) if so, the details thereof along with its aims and objectives:
- (c) whether any Committee had been set up to study the said mechanism and if so, the details thereof along with its recommendations; and
- (d) the steps taken by the Government to implement these recommendations?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT DEEPA DASMUNSHI)

(a)&(b) Government has set up the National Clean Development Mechanism (CDM) Authority headed by the Ministry of Environment & Forests since December 2003 to act as the nodal agency for according Host Country Approval (HCA) for CDM projects. The National CDM Authority accords host country approvals to CDM projects under the modalities and procedures laid down by the Executive Board of the CDM under the United Nations Framework Convention on Climate Change (UNFCCC) and its Kyoto Protocol. The Authority is an inter-ministerial body headed by the Ministry of Environment & Forests and comprising of representatives from various ministries including the Ministries of External Affairs, Finance, New and Renewable Energy, Power, Petroleum and Natural Gas, Department of Science & Technology, and the Planning Commission. The Authority also provides relevant technical and capacity building support to project proponents with an aim of helping enhance the depth and penetration of CDM projects in India

(c) & (d) In 2011, the UNFCCC formed an independent High Level Panel consisting of eleven members drawn from different areas of expertise and regions in the world to lead a dialogue on the CDM Policy. The High Level Panel has analysed the issues relating to the role of CDM and its impact on carbon markets to date, the governance and operations of the CDM, and the future context in which the CDM could operate, with a view to address the crisis in international carbon markets and develop new approaches to enhance mitigation impact. The Panel has recommended, inter alia, setting of robust standards, implementing standardized methods for assessing additionality of impact of environmental actions, promoting sustainable development, encouraging greater access to the CDM for underrepresented regions, and improving the existing governance arrangements for CDM.